

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 186 of 2023**

(Under Section 14 & Section 15 r/w Section 18 of the National Green Tribunal Act, 2010)

IN THE MATTER OF:

RAVINDRANATH SHANBHOGUE .....APPLICANT

VERSUS

UNION OF INDIA AND OTHERS .....RESPONDENTS

**REPORT FILED BY THE FIFTH RESPONDENT IN THE ABOVE CASE**



**Adv. Rema Smrithi.V.K**

ADDITIONAL STANDING COUNSEL  
**Respondent No.5**

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**VOLUME 1**

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Dated this the 16<sup>th</sup> day of July, 2025.

**Rema Smrithi. V.K.**, Advocate  
Additional Standing Counsel

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**VERIFICATION**

I, Sreelakshmi P.B, Environmental Engineer, Kerala State Pollution Control Board, District Office, Kasaragod, do hereby verify on this the 16<sup>th</sup> Day of July, 2025, that all what is stated above are true and correct to the best of my knowledge and information.

  
**Sreelakshmi P.B.**

**Environmental Engineer**

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**REPORT FILED BY THE FIFTH RESPONDENT IN THE ABOVE CASE**

I, Sreelakshmi P.B, aged 42 years, currently working as Environmental Engineer of the District office of Kerala State Pollution Control Board, Kasaragod, do hereby solemnly affirm and state as follows:

1. I am the Environmental Engineer, Kerala State Pollution Control Board (hereinafter referred to as **Board**), and duly authorized to represent the 5<sup>th</sup> respondent in the above case. I am aware of the facts affirmed by me in this report. I am swearing this report based on the best of my knowledge, information and belief and the facts revealed from the records.
2. It is respectfully submitted that, as per the Hon'ble NGT Order dated 18.09.2024, the Central Pollution Control Board (CPCB) was directed to coordinate with the Central Insecticides Board & Registration Committee (CIB&RC), under the Directorate of Plant Protection, Quarantine & Storage, Department of Agriculture & Cooperation, to investigate and determine an appropriate method for the disposal of the stored endosulfan stock at the various estates of the Plantation Corporation of Kerala Ltd (PCK Ltd) , in order to prevent any potential future disaster. Further, the Hon'ble Tribunal also directed the CPCB to coordinate not only with the above-mentioned Board but also with any other appropriate agency deemed necessary to effectively deal the matter.
3. It is respectfully submitted that, based on the said Order, a team of experts comprising representatives from the following organizations was constituted by the Central Pollution Control Board (CPCB):
  - Central Insecticides Board & Registration Committee (CIB&RC), under the Directorate of Plant Protection, Quarantine & Storage, Department of Agriculture & Cooperation.
  - Kerala State Pollution Control Board (KSPCB)
  - Plantation Corporation of Kerala Ltd. (PCK Ltd.)



*Srey*  
**Sreelakshmy P.B**  
Environmental Engineer  
KSPCB, District Office  
Kasaragod

- District Administration
  - M/s. Bharuch Enviro Infrastructure Ltd. (BEIL Ltd.)
  - M/s. RE Sustainability Ltd.
4. It is respectfully submitted that, the CPCB convened several meetings to take appropriate decisions regarding the disposal of endosulfan. During these meetings, the representatives of the Plantation Corporation of Kerala Limited (PCK Ltd.) were requested to provide details of the endosulfan stock stored at their premises. It was informed that the majority of the endosulfan is stored in liquid form at Kasaragod Estate (700 L) and Rajapuram Estate (450 L) in Kasaragod District, and at Mannarkkad Estate (304 L) in Palakkad District. Additionally, a small quantity of 10 kg in powder form is currently stored at Cheemeni Estate, Kasaragod District. All these stocks are stored in HDPE drums and are under the safe custody of the District Administrations of Kasaragod and Palakkad.
5. It is respectfully submitted that, the expert team conducted a site visit from 21.11.2024 to 23.11.2024, during which endosulfan sample collection was carried out. The collected samples were analyzed by two TSDF operators, namely RE Sustainability Ltd. and BEIL Ltd. The team also assessed the current storage conditions of endosulfan stockpiles located at various estate premises of the Plantation Corporation of Kerala (PCK) Ltd., which include:
- a. Periya Division, Kasaragod Estate, Kasaragod
  - b. Cheemeni, Cheemeni Estate, Kasaragod
  - c. Panathur, Rajapuram Estate, Kasaragod
  - d. Thenkara, Mannarkkad Estate, Palakkad
6. It is respectfully submitted that, following various meetings convened by the CPCB with the expert team, and based on the findings of the site visit conducted from 21.11.2024 to 23.11.2024 to the godowns where endosulfan is stored under M/s Plantation Corporation of Kerala Ltd. (PCK Ltd.). It was recommended that the material be transferred to new containers to facilitate safe handling and transportation for disposal. Accordingly, it was recommended to transfer the material to new drums or containers of suitable capacity, following all prescribed safety precautions. The endosulfan is currently stored securely in new drums under the safe custody of the PCK Ltd.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this the 16<sup>th</sup> day of July, 2025.



*Srey*  
 Sreelakshmy P.B  
 Environmental Engineer  
 KSPCB, District Office  
 Kasaragod

For and on behalf of the Kerala State Pollution Control Board (5<sup>th</sup> Respondent)



  
Sreelakshmi P.B

**Environmental Engineer**  
Kerala State Pollution Control Board  
District Office, Kasaragod